

IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH

IA 113/2017 IN

C.P. (IB) No.29/BB/ 2017

UNDER RULE-6 OF I&B CODE.

IN THE MATTER OF AMP COMMUNICATION PVT. LTD.  
AND  
LE ECOSYSTEM TECHNOLOGY INDIA PRIVATE LIMITED

Coram: Hon'ble Shri.Ratakonda Murali, Member Judicial.

Hon'ble Dr. Ashok Kumar Mishra, Member Technical.

Order delivered on 05<sup>th</sup> September, 2017

For Petitioner : M/s. Pragati Law Chambers, Advocates.

For Respondent : M/s. CrestLaw Partners, Advocates & Solicitors.

**ORDER**

Counsel for petitioner is present. Counsel for Respondent is also present.

IA 113/17 is filed by the counsel for respondent with a request to set aside the ex-parte order passed against the respondent. Notice is given to the counsel for respondent who is the petitioner in the main petition, who has endorsed "no objection to allow IA 113/17".

Since the counsel for opposite party has endorsed no objection, therefore, IA 113/17 is allowed. The ex-parte order passed against the petitioner applicant/respondent in the main petition is set aside.

  
(ASHOK KUMAR MISHRA)  
MEMBER (TECHNICAL)

  
(RATAKONDA MURALI)  
MEMBER (JUDICIAL)

psp.